16 FINANCIAL EXPRESS

DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED,

TO THE PUBLIC SHAREHOLDERS OF

TTI ENTERPRISE LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956 Corporate Identification Number: L67120WB1981PLC033771;

Registered Office: 1 R.N. Mukherjee Road, Martin Burn House, 4º Floor, Suite No. 22, Kolkata-700001, West Bengal, India; Contact Number: 03322109197; E-mail Address: tti1711@gmail.com, Website: www.ttienterprise.net.

Contact Number: US32/210919/, E-mail Address. Int / Trigginal conj. Website. www.temenspinseriel.

This Detailed Public Statement for the Open Offer is being made Mr. V S Ranganathan (Promoter Acquirer I), Ms. Bindu K C (Promoter Acquirer 2), and Ms. Kanakvadily Prathapan Karumanthra (Promoter Acquirer 3), thereinafter collectively referred to as the Promoter Acquirers), for the acquisition of up to 66,05,190 (Sixty-Six Lakhs Five Thousand One Hundred and Filty) Equity Shares, representing 26.00% (Twenty-Six percent) of the Voting Share Capital of TTI Enterprise Limited, the Target Company, at an ofter price of 413,50-. (Rupees Thirteen and Filty Paise Only) per Offer Share from the Public Shareholders of the Target Company, pursuant to and in compliance with Provisions of Regulations 2) and 4 of the SEBI (SAST) Regulations.

This Detailed Public Statement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers in compliance with the provisions of Regulations 3 (1) and 4 read with Regulations 13(4), and 15(2) of the SEBI (SAST) Regulations, pursuant to the Public Announcement dated Wednesday, June 06, 2022, which was filed with SEBI, Stock Exchanges, and the Target Company at its registered office, in compliance with the provisions of Regulations 3 (1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations.

DEFINITIONS AND ABBREVIA for the purpose of this Detailer	d Public Statement, the following terms have the meaning assigned to them herein below:
Definitions/ Abbreviations Promoter Acquirer 1	Particulars Mr. V S Rangarsathan, son of Srcoriussan, agod 60 years, having Pormanont Account Numbo ALCPR9832P under the Income Tax Act, 1961, resident at Valath House, Koortkenchery Thrissur – 680007, Kerala, Inda.
Promotor Acquiror 2	AUD-Pressor under emotime tax n.c., 1991, resident ax valuari House, occurrencement firmsiar - 680007, Kerals, India. Ms. Bindu K C, wite of Groceth K.K., aged 47 years, having Permanent Account Numbor AUDPRESS Hunder file Income Tax Act. 1981, resident at Kalanckal House, Elamthuruthy Kuttancilur PO, Thrissur - 680014, Korals, India.
Promoter Acquirer 3	Kutlancikur PO, Thrissur - 680014, Korala, India. Mis. Kanakaraliy Pathapan, wife of Prathapan Kanimanthra Raman, aged 62 years, having Removated Account Number (APPATHAPAN).
Promotor Acquirors	Ms. Kanakavally Prathapan, wife of Frathapan Karumarithra Raman, aged 62 years, having Permanent Account Number AFOPR/STSE under the Income Tax Act, 1961, resident al Karumarithra House, CM Gate Road, Karimangalam Post, Palissery, Tinrissur –680/027, Kerala India. Demote Annies 4, Demote Annies 2 and Demote Annies 2 an exercisely residents in Demote Annies 4, Demote Annies 2, and Demote Annies 2 and Demote Annies 2 and Demote Annies 2 and Demote Annies 3.
	Promoter Acquirer 1, Promoter Acquirer 2 and Promoter Acquirer 3 are hereinafter collectively referred to as Promoter Acquirers. The Promoter Acquirers are in joint control of the Target Company with the Deemed PACs as defined below.
Acquisition Window Acquisition Window Circulars	The facinity for the acquisition of Equity shares stronger the stock exchange mechanism pursuant to this Office shall be available on BSE Limitod, in the form of a separate window. Stock exchange mechanism as provided under SEBI (SAST) Regulations and the SEBI circular.
	India. Thermode August 1, Promode August 2, and Promode August 3 are hardware of objected from the Committee of the Committe
Bank Guarantee	to Time United Academs have familied of Field Countries of an immed of \$7.00.000000 fractions for Configuration for Conf
Board of Directors BSE Limited	Percent) of the Maximum Consideration. The board means the Board of Directions of the Target Company. BSE Limited is one of the stack exchanges where presently the Equity Shares of the Target.
Buying Braker	Company are listed. Nikunj Stock Brokers Limited, the registered broker for this Offer, as appointed by the Promote
CIN	Nixing Stock Brokers Limited, the registered troker for this Offer, as appointed by the Promote Acquirers, through whom the purchases and the settlement of the Offer shall be made. Corporate Mentification Number issued under the Companies Act, 2013, and the rules made thereunder.
CSE Limited CDSL	The Calcula Stock Exchange Limited is one of the stock exchanges where presently the Equity Shares of the Target Company are listed. Contral Depository Services (India) Limited.
Companies Act Depositories	The Companies Act, 2013, along with the relevant rules made thereunder.
Deemed PAC 1	Kashyapi Advisors LLP, being one of the deemed persons acting in concert with the present Promoters and members of the Promoter Group in accordance with the provisions of the SEB (SAST) Regulations.
Deemed PAC 2	LOST, and KNOUL. Kashyige Advisors LLP, being one of the deemed persons acting in concert with the present Promotics and monthers of the Promotic Group in accordance with the previous of the SEB (SAST) Regulations. Fragury Advisors LLP, being one of the deemed persons acting in concert with the previous of the SEB (SAST) Regulations of the Premotic Group in accordance with the previous of the Premotic Group in accordance with the previous of the SEB (SAST) Resultations of the Premotic Group in accordance with the previous of the SEB (SAST) Resultations.
Decreed PACs	Protections and motimized of the Protection Service in accordance with the provisions of the Decision Service in a Common PAC 2 are characteristic rodictively referred to as Decreated PAC. The Elevented PAC are deserted to be controlled with the present Permuters and members the Permuters droug of the Singly Company in accordance with the protection and the Elevented PAC are deserted to the Protection of the Single Company in accordance with the protection and the Single-Company with the Protection Pacification and Single-Company with the Protection Pacification Service and Pacification Service in Pacific Company with the Protection Pacification Service in Pacific Company with the Protection Pacification Service in Pacific Company with the Protection Service Institute and Service Institute Ser
DIN	Director identification Number issued and allotted under the Companies Act, 2013, and the rules made thereunder.
Equity Sharos Escrow Account	The Askal and the initial title tony parting equity braids of the lace value of Crossor (Napole
Escrow Agrocment	The control present and accordance with Regulation 17 of the SEDI (SMST) Regulations under the name and sigh of "TIBAT-OPEN OFFER ESDOW ACCOUNT" with brained Sent Institute, the Science March 19 of the Sent Princetory, July 16, 2022 certificate amongst and between the Personal Apparent, the Sent Sent Sent Sent Sent Sent Sent Sen
Escrow Agrocment Escrow Amount	Losion regionization coron i nurseay, auryon, 2022, anticred amongst and between the Premiste Acquirers, the Escraw Bastier, and the Manager. The amount aggregating to ₹8,93,00.001- (Rupees Eight Lakhs Ninety-Three Thousand Only
Escrow Banker	is maintained by the Promoter Acquirers with the Escrow Banker, in accordance with the Escrow Agroement. Industried Bank Limited.
FII FPI	Foreign Institutional Investors.
Identified Date	I donthied dato means the date failing on the 10 th learth) Working Day prior to the commencemen of the Tendering Period for the Offer, for the purposes of determining the Public Shareholder to whom the Letter of Offer shall be sent. It is claimed that all the Public Shareholder (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time belon the copiny of the Tendering Period, in this case, the tentiative date heaping Thursday, July 21
ISIN Manager Negotiated Price	2022. 2022. 2022. 2023. 2024. 2025. 20
Newspapers	Promote Anguires, pursuant to the execution of the Share Purchase Agreement. Financial Express (English dally) Afrikan Edizins), Januaria Harid daily) Afrika Edizins), Durantial Batra (Bengali daily) (Kikida Edizion) and Mumbai Lakshadeep (Mararib Daily) (Mumbai Edizion) and Mumbai Lakshadeep (Mararib Daily) (Mumbai Edizion) and Common district Monday, July 11, 2022; is being published or Turusday, July 12, 2022, an accordance with the provisions of Regulation 14 (3) of the SEB (SAST) Benediated.
NRI NSDL	
OGB Offer Closing Date	Overseas Corporate Bodies The tentative date of Wednesday, September 14, 2022, is the last date of the Tendering Period
Offer Documents	Proble Announcement, Detailed Public Statement, Draft Letter of Other, Letter of Other Recommendation of the Committee of the Independent Discretors of the Company, Pre-Offe Advertisement Cum Dorrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or or health of the Manager for the nurpose of this Offer.
Offer Opening Date	The fentative date of Thursday, September 01, 2022, is the date for commencement of the Tendering Posted.
Offer Period	The period from the oaks of entering into an appreciment, to acquire the Equity Shares, and voring Share Capital in, or crinitio lover, the Tapic Company requiring a Public Amountement of the date on which the Public Amountement was issued by the Premister Acquirers, i.e., Wisdensday, Juli 66, 2022, and the Cristaffor date being Widensdays, September 28, 2022, or which the payment of consideration to the Public Sharecholders whose Equity Shares are variety accepted in this Offici is made, or the date on which this Offici is will distance, se the case more the Cristal for made, or the Cristal Sharecholders whose Equity Shares are variety accepted in this Offici is made, or the date on which this Offici is will distance, se the case more the
Offer Price Offer Shares	Ownerse Organia Scides The bottlers died of Woodreds, Stephenber 14, 2022, a the last die of the Tendering Proof Fallic Amountement, Databalled Fallic Statement, Draft Letter of Office, Letter of Office, Fallic Amountement, Detaballed Fallic Statement, Draft Letter of Office, Letter of Office, Fallic Amountement, Committee of the Independent Detaballe of Letter of Committee, Fallic Amountement, Letter of Committee of the Independent Detaballe of Letter of Committee of the Independent of Independent o
Offer Size	of the Desil (No.5) in Organization. See St. \$1.05(1), No.5, Land Five Thousand One Hundred and Fifty (Equity Sharter, representing the St. \$1.05(1), No.5, Land First Thousand One Hundred and Fifty (Equity Sharter, Representing the St. \$1.05(1), No.5, Land First Thousand One Hundred and Fifty Equity Sharter, representing the St. \$1.05(1), No.5, Land First Thousand One Hundred and Fifty Equity Sharter, representing \$2.05(1), Fitter(%) and Fifty Plance College of the Equity Company at an often or of CT.5.56(1), (Rupocs Thirticon and Fifty Plance College point) one New Plance Fifty College St. \$1.05(1), No.5, No.
PAN Promotors	and Treetly-Fire Only). Permanent account number allotted under the Income Tax Act, 1961. Pursuant to a share purchase agreement dated Monday, September 20, 2021, entered the Company of the Company o
	Formania account number addition under the foractive Star 42, 1981. Financial to a share provides approximate foractive Mindelly, September 29, 2021; ordered underly the following meldered acquirement of the Mindelly American Star 42, 2021; ordered underly the following meldered acquirement star before 10 of 10° 5 Sanguestime, 10° following the meldered acquirement of the star 42 of 10° 5 Sanguestime, and following memorican certainly services a mental before p. or identification from the following following the star for the following following the following
Public Sharcholders	Purchase Agreement, and (ii) persons deerned to be acting in concert with parties at (i) undortaking the sale of Equity Shares of the Target Company in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
RBI Rogistrar Salo Shane	Purva Shareronistry (India) Private Limited, the Registrar to the Offer
out diame	51,43,803 (Fifty-One Lakke Forty-Three Thousand Eight Hundred and Three) Equity Shares representing 20,25% (Twenty Point Two Five Percent) of the Voting Share Capital of the Target Company.
SCRR SEBI SEBI Act	Securities Contract (Regulation) Rules, 1957, as amended Securities and Exchange Board of India. Securities and Exchange Board of India Act, 1992 and subsequent amendments thereto.
SEBI (ICDR) Regulations	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements Regulations, 2018, including subsequent amendments thereto.
SEBI (LODR) Regulations SEBI (SAST) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements Regulations, 2015, including subsequent amendments thereto. Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers
Sharo Purchaso Agreement/ SPA	Section of Section (Section (S
Stock Exchanges	
Target Company/ TTIENT	Early Stores of the Target Company are presently lated. A company compand on Friday, Jane 7, 128 fill, a socialization with the proxisions of the Companies Ad, 1964, and Rogders of Companies. West Groupt with regulations conflicted and present and 1964, and Rogders of Companies. West Groupt with regulations conflicted by the Rogders of Company, with 1968 the Team of the Target Company and charged from Tyrocom Tardes and Investment Latendary Investment (see Team of the Target Company, and Companies in Section 1964). The Rogders of Companies, with Rogders of Companies, with Rogders of Companies, with Rogders of Companies, with Rogders of Companies and Part of Companies and P
	- 700001, Weet Bengal, Incla. The tentality epicind commonsing from Thursday, September 01, 2022, and ending or Wordroady. September 14, 2022, both days inclusive, within which the Public Shareholden may tender their Equity Shares to the Promotel Acquirers in acceptance of this Offer. The working day shall have the mounting sacribed to it under Regulation 2(1) (af) of the SEB
Tendering Period	Wednesday, September 14, 2022, both days inclusive, within which the Public Shareholden

(Promoter Acquirer 1) sko Sreenivasan, aged 60 years, having Permanent Account Number (AJCPR5932P under the Income Tax at Vallath House, Koortikonchcry, Thrissur – 680007, Kirala, India. The contact detail of Promoter Acquirer

Promoter Acquirer 1 has completed his Masters in Arts in English Literature from University of Kerala in the year 1984 and Bachelor
of Science in Mathematics from University of Calicut in the year 1982; and has more than 28 years of rich experience in
management and administration level, with more than 10 years of experience in the NBFC Sector;
As no data. Dominiar Arminiar 1 is prince in the consorts of Managing Disertor in Malker Einence and Lessing Diseate Limited. Screen

- Intelligent and elementation level, with mode than 10 years or depletions in the RRSC Section.

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Name and Address of the Deemed PACs	Nature of Entity	Group	Part of Promoteri Promoter Group of Target company		Equity Sha by the Ber Transaction % of equity shareholding	Post-SPA No of Equity	Transa % oqi
Kashyapi Advisors LLP LLP IN No.: AAG-0672 PAN: AAG-PK3228F Hisning Its Registered office at Ansadapaly: Garie Mehomsyetalis, Nigamsagar, Kokaba-700084, Woot Bengal, India	Limited Liability Partnership	None	Not forming a part of the Provision and Promiter Group of the Target Company as per the shareholding pottern filed in accordance with the provisions of SEBI (LODR) Regulations. However, the said entity is deemed to be connected with the provisional Promotions and			NI	N
Progney Advisors LLP LLPIN No.: AAP\$772 PAN: ALWPL2788H Heining its Registered office at 38. Lall Biozer Sheet, B-11 Rnm House. Kolkata-70001, West Bengal, India.	Limited Liability Partnership	None	one on proson rombus and reembers of the Proceeder Group of the Target Company in accordance with the provisions of SEBI (SAST) Regulations. Yes	30,28,465	11.92%	NI	N
	-	otal		51.43.803	20.25%	Nil	

Peet completion of the Offer formalities, the Demond PACs whall indiquals the control and management over the Target Company in favor of the Promoter Acquirers, in accordance and compliance with the provisions of Regulation 314 of \$5811, LODR, Regulations, and shall be declassified from the premoter and premoter group category of the Target Company subject to recognition of an action and the autitation of oncostany approval required in terms of Regulation 314 of \$417(0) of the SEEL (CORR Regulations and the autitation of conditions

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Scrip	p Code		538	1597 030137		137
Scrip	p ID		TTE	ENT		
The E	iquity Share capital of the Target (Company is as follows	0			
		Number of Equ Shares	ity	Aggregate amount of Equity Shares		Voting Share Capital
1.	Authorized Equity Share capital	2,55,00,000 (Two Crores Fifty-Five Lakhs		₹25,50,00,000 00/- (Rupees Twenty-Five Crores and Fifty Lakhs Only)		100.00% (Hundred Percent)
	Issued, subscribed, and paid-up Equity Share capital	(Two Crores Fifty-Fo Four Thousand	ur Lakhs and	₹25,40,44,220/- (Rupees Twenty-Five Crores Forty Lakhs Forty-Four		100.00% (Hundred Percent)
		Twenty-Two	١		and Two Hundred d Twenty Only)	

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		(Amount in Lak	hs except Equity Share data)			
Particulars Audited Financial Statements for the Financial Year ending March 31						
	2022	2021	2020			
Total Rovenue	1,439.55	957.60	176.40			
Net Earnings or Profit(Loss) after tax	5.73	16.06	(25.59)			
Earnings per Share (EPS)	0.02	0.06	(0.10)			
Net Worth	2,680.19	2672.96	2656.75			

Sr. No.	Name	Date of Initial Appointment	Director Identification Number	Designation
1.	Valath Sreenivasan Ranganathan	Monday, May 23, 2022	02786224	Additional and Executive Director
2.	Mridula Mukundan	Monday, May 23, 2022	08242853	Additional and Executive Director
3.	Payal Bafna	Monday, May 23, 2022	09075302	Additional and Independent Director
4.	Sonal Atal	Monday, May 23, 2022	09308801	Additional and Independent Director

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The Manager does not hold any Equity Shares in the Target Company as of the date of appointment as Manager to the Offer. The Manager hereby declares and undertikes that, it shall not deal in the Equity Shares of the Target Company during the period commercing from the date of the appointment as Manager until the earlier of 15 Fifteen Days from the date of observed this

To the best of the incodedge and belief of the Promoter Acquirers, as on the date of this Detailed Public Statement, there are not included or other approval needed to implement the other best than an excident in Programmy in Yor days a Decided and the Statement of the Committee of the Statement of the subject to the record of each other statement programms. The Promoter Accurates will not proceed with the Other Interest Regulation 2 of the Statement of the Sta

	is necessary in terms of Regulation 25(2) of		t small company reasons as to emy such allene				
1.	This Detailed Public Statement is being published in the following newspapers:						
	Publication	Language	Edition				
	Financial Express	English	All Editions				

Jeans 1 According
Description
Description

If the aggregate number of Equity Shares validly knothed in this Offer by the Public Shareholdons, is more than the Offer Size than the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, in consultation with the Manager.

the Manager's Again Residence of the SEBI (LOCR) Regulationer road with rule 19th of the SCRR; the Target Company is required to maintain a feat and 250°C (Feore) -Feo Percent padie describeding as additionated in accordance with the SCRR; on a continuous base before the second of the SCRR; on a continuous base before the second of the SCRR; and the Percentain Regulation and the SCRR; and complete against a second of the SCRR; and complete against a second of the SCRR; and complete against an advantage of the SCRR; and complete with applicable laws, within the prescribed time, and in names accordate the Percentain Against an advantage of the SCRR; in compliance with applicable laws, within the prescribed time, and in names accordate the Percentain Against an advantage of the SCRR; in compliance with applicable laws, within the prescribed time, and in names accordate the Percentain Against a second of the SCRR; in compliance with applicable laws, within the prescribed time, and in names accordate the Percentain Against a second of the SCRR; in a compliance with applicable laws, within the prescribed time, and in names accordate the Percentain Against a second of the SCRR in a compliance with applicable laws, within the prescribed time, and in names accordate to the Percentain Against a second of the SCRR in a compliance with applicable laws, within the prescribed time, and in names accordate to the SCRR in a compliance with applicable laws, within the prescribed time.

patic instruction great of an fluid shift of the CORR is continuous with explosible turns, within the prescribed row, and it is manifer acceptable to the Promoter Acquires an explain Capity States of the Target Company during the profit of 25 (Tenerin, State week and it is the Promoter Acquires acquires from the State of the Target Company during the profit of 25 (Tenerin, State week and the State of the

		Rights			Voting Rights		
Kashyapi Advisors LLP	21,15,338		Ms. Bindu KC	21,15,338			
Pragnay Advisors LLP	30,28,465	11.92%	Mr. V S Ranganathan	17,14,601	6.75%		
			Ms. Kanakavally Prothapon Karumanthra	7,14,601	2.81%		
			Ms. Bindu K C	5,99,263	2.36%		
Total	51,43,803	20.25%	Total	51,43,803	20.25%		
The Deamed PACs have irravocably agreed to relinquish the management central of the Target Company in favor of the Premote							

The Democration PRACI have reviewed by granded to relanguish filter management control of the Taggal Corpspany in favor of the Thermitter Augustum, studies for the complete of the Thermitter Augustum, studies for the control and the control of the Thermitter Augustum, studies for the Complete of the Thermitter Augustum of the Taggal Corpspany, subject to complete with controllations situative in Regulation 14 of the SESE (LLCOR) Regulation of the Taggal Corpspany, subject to complete with controllations situative in Regulation 14 of the SESE (LLCOR) Regulation of the Taggal Corpspany is appeared to the State Paradiane Augustum LLC. Pt. the Augustum state of the Paradiane Augustum LLC Pt. the Augustum state of the Taggal Corpspany is the Control and the Taggal Corpspany with the Democratic Pt. State Augustum state of the Taggal Corpspany is the Control and the Taggal Corpspany in the Control and the Taggal Corpspany is the Control and the Taggal Corpspany in Control and the Taggal Corpspany in Control and the Control and the Taggal Corpspany in Control and the Control and Control an

Details	Promoter Acquirers		
	Number of Equity Shares	% of Voting Share Capital	
Shareholding as on the Public Announcement date	90,81,725	35.75%	
Equity Shares acquired between the Public Announcement date and the Detailed Public Statement date	NI	NI	
Equity Shares acquired through Share Purchase Agreement	51,43,803	20.25%	
Equity Shares proposed to be acquired in the Offer*	66,05,150	26.00%	
Post-Offer Shareholding on diluted basis on 10th (Tenth) Working Day after closing of Tendering Period*	2,08,30,678	82.00%	

of Tendering Parlod*

[2,88,30,678 & 82,00%]

Assuming all the Fully Shares which are offered are accepted in this Offer

[2,88,30,678 & 82,00%]

Assuming all the Fully Shares which are offered are accepted in this Offer

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	Stock Exchanges	Total no. of Equity Shares traded during the 12 (twelve) calendar months prior to the month of the Public Announcement	Total no. of listed Equity Shares	Trading turnov (as % of Equity Shares listed)
	BSE	2,51,12,980	2,54,04,422	98.85%
	Limitod	(Two Craros Fifty-One Lakhs Twolvo Thousand		(Nincty-Eight Poi
		Nine Hundred and Eighty)	Thousand Four Hundred and Twenty-Two	Eight Five)
	in accordance	information provided above, the Equity Shares of with the provisions of Regulation 2(1)(j) of the	SEBI (SAST) Regulations.	
C.	under Regul	ice of ₹13.50/- (Rupocs Thirtoen and Fifty Paise 0 ations 8 (1) and 8 (2) of the SEBI (SAST) Regul	Inly) has been determined considering the partitions, being highest of the following:	rameters as set o

Sr. No.	Particulars	Price
a)	Negotiated Price under the Share Purchase Agreement affracting the obligations to make a Public Announcement for the Offer	₹10.50/- (Rupees Ten and Fifty Paise Only)
b)	The volume-weighted average price paid or payable for acquisition(s) by the Acquirers, during the S2 (FRy-Two) weeks immediately preceding the date of Public Announcement	Not Applicable
d	The highest price paid or payable for any acquisition by the Acquirers, during the 26 (Twenty-Six) weeks immediately preceding the date of Public Announcement	₹13.35I- (Rupces Thirteen and Thirty-Five Paise Only)
d)	The volume-weighted average market price of Equity Sharcs for a period of 60 (Sixty) trading days immediately proceeding the date of Public Announcement as traded on BSE where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are traquently traded	₹10.52/- (Rupces Ten and Fifty-Two Paise Only)
e)	Where the Equity Shares are not frequently traded, the price determined by the Acquirers and the Manager considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of Enuity Shares.	Not Applicable

Engly Shase
I now of the parameters considered and presented in the table above, in the openion of the Promoter's Assertions and Manager the Office Price of \$13.50 - (Rupose I hallow and Filly Flase Chilly (so Flagly Shase being the highed of the photon entropy of the Office Price of \$13.50 - (Rupose I hallow and Filly Flase Chilly (so Flagly Shase being the highed of the prices members and the price of the Shade S

Thore has been no review in the Cliffor Prisos of the base of this offers are the date of the Debted Public Statement is one driver received. The Cliffor Prisos of the State Cliffor Prisos of the St

COMPANIES

The Promoter Acquirers have furnished a Bank Guarantee of an amount of \$2,60,00,000.001- (Rupees Two Crore Sixly Lacs Cnrly) issued by (JBB Bank Limited, a Banking Company registered under Companies Act, 1956 and having its registered office at (JBB Tower WTC Complex. Cuffe Parade, Mumbai — 40,0005, Mahmanathra, India and one of its office at Tade France Department, Specialised Corporate Bankine, Francinghi Nagar, Peck Big Net 92-55, North — 66,0005, Refered, India in facro of papertment, Specialised Corporate Bankine, Francinghi Nagar, Peck Big Net 92-55, North — 66,0005, Refered, India in facro of Manager to the Office has been duly authorized in calcium the value of aforesaid Bank Guarantee in terms of the SEBI (SAST) Regulations and the terms set dut in the Bank Guarantee. The Manager has been duly authorized in accordance with the SEBI (SAST) Regulations and pursuant to the terms of the SEBI (SAST) Regulations and pursuant to the terms of the SEBI (SAST) Regulations and pursuant to the terms of the SEBI (SAST) Regulations. The Promote Acquires in connection the Bank Guarantee in the SEBI (SAST) Regulations. The North Promote Acquires propose to complete the transactions under the State Pursuantee Augment, prior to the carry of the Offer procise of the Promote Acquires and Companies and Compan

- crow to the Promoter Acquirers, seed on the advisered financial arrangements and on the confirmations received from the Escrow Barker and the Chartered countant, the Manager is satisfied with the ability of the Promoter Acquirers to fulfill their obligations in respect of this Offer in condance with the provisions of SEII (EAST) Regulations.
- In case of upward revision of the Offer Price and/or the Offer Size, the Premoter Acquirers would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting

STATUTORY AND OTHER APPROVALS

- SIGNITURION AND OTHER APPROVALS

 As on the date of this Debalder Public Statement. In the increasings of the Premoter Acquirers, there are no statutory approvals.

 As on the date of this Debalder Public Statement. In the increasing any and statement acquirers, there are no statutory approvals and before the carriery of the Terrorier Requirers table make the contract of the Terrorier Requirers table make the necessary applications for such statutory approvals.

 At Public Sharecholors, including non-independent hodders of Equily Sharers, must obtain all requisite approvals required, if any, to tender the Cited Sharers (including without initiation, the approval from the Reserve Bask of India) and statem such approvals, along with the Cited Sharers (including without initiation, the approval from the Reserve Bask of India) and statem such approvals required, if any, to tender the Cited Sharers (including without initiation, the approval from the Reserve Bask of India) and statem such approvals (including without initiation, the approval from the Reserve Bask of India) and statem such approvals (including without initiation, the approval from the Reserve Bask of India) and statem such approvals (including without initiation, the approval from the Reserve Bask of India) and statem such approvals (including without initiation, the approvals (including the India) and statem such approvals (including without initiation, the approvals (including without initiation) and initiation of the Reserve Bask of India, or any other regulative poolsy) in respect of the Equily Shares Allow of Equily Shares who are opportunity in the Promoter Acquirers of India (initiation) and initiation of the Cited Shares, along with the other documents required to be tendered to accord this Office within a period of 10 (first) Windia appeal of 10 (first

- (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfinates in Internal Regulations (2014) of the SEBI (SAST) Regulations, if the approvals rendered and preparate liverile, on the approvals rendered with or any of the shallow approvals are refleated, the Pernoter Acquires have a right to withdraw the Offer. In the event of withdraws the Pernoter Acquires the Pernoter Acquires that a right to withdraw the Offer. In the event of withdraws the Pernoter Acquires the Internal Pernoter Acquires that within 2 (You Workins Days of such withdraws) make an announcement stating the grounds for the withdraws in accordance with Regulation 2/20 of the SEBI (SAST) Regulations, in the same neverages in which the Delated Public Statement was published, and such announcement will also be sent to SEBI. Stock Exchanges, and the Target Company at its registered office.

VIII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No.	Tentative Activity Schedule	Day and Date			
1.	Issue date of the Public Announcement	Wednesday, July 06, 2022			
2.	Publication date of the Detailed Public Statement in the Newspapers	Wednesday, July 13, 2022			
3.	Last date for filing of the Draft Letter of Offer with SEBI	Wednesday, July 20, 2022			
4.	Last date for public announcement for a competing offer(s)#	Wednesday, August 03, 2022			
5.	Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Thursday, August 11,2022			
6.	Identified Date*	Wednesday, August 17, 2022			
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Wednesday, August 24, 2022			
8.	Last date for publication of the recommendations of the committee of the independent directors of the Target Company to the Public Shareholders for this Offer in the Newspapers	Monday, August 29, 2022			
9.	Last date for upward revision of the Offer Price and / or the Offer Size	Tuesday, August 30, 2022			
10.	Last date of publication of opening of Offer public announcement in the Newspapers	Tuesday, August 30, 2022			
11.	Date of commencement of Tendering Period	Thursday, September 01, 2022			
12.	Date of closing of Tendering Period	Wednesday, September 14, 2022			
	Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Wednesday, September 28, 2022			

may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulation PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

PROCEDURE FOR LENDERORS THE COUTY SHARES IN CASE OF MON-RECEPT OF LETTER OF OFFER
As per the provision of Regulation 41 (9) the SERI (LORIS (Regulations and SERI) perso reloazed dated December 03, 2016,
bearing reference number PR 42018; requests for transfer of securities shall not be processed unless the socurities shall not be processed unless the socurities as the indenderations of member 120 (1) of the source in, non-december 120 (1) of the source in the source in physical form are allowed to the provisions of the SERI (AST) (Regulations). Accordingly, Public Shareddoins Indiag quality Shares in this Offer as per the provisions of the SERI (AST) (Regulations).

- the provisions of the SEBI (SAST) Regulations.

 All Public Shareholders, registered or unequistend, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before the discuss of the Tendering Postad All Public Shareholders who have acqueed Equity Shares that whose named and cappear in the register of members of the Target Company on the Identified Date, or unregistered Guithers or those who have acquired Equity Shares afther the Identified Date, or those who have not received the Letter of Offer, may be participate in this Offer. The accidental comission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed recopit of the Letter of Offer by any superson who in the Company through Stock Exchange Mechanism made available by BSE Limited in the form of a separate vindow as provided under the SEBI (SAST) Regulations read with Acquisition Window Circulars.

 BSE Limited shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Offer.

- The Promoter Acquirers have appointed Nikurij Stock Brokers Limited as the registered broker for this Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below. Rivane S. Mouri Stock Brokers Limited Address A.9.2. G. Left Portion, Kantal Nagar, New Delhi-110007, Delhi, India Contact Number -91-011-47.20000001

 E-mail Address into Spinuripedine com

 E-mail Address into Spinuripedine com

 All Public Standholders who desire to knote their Equity Shares under the Offer would have to infinute their respective electrockers (Selling Blookers) within the normal bending hours of the secondary method, during the Tendering Portiod.

 THE DETAIL ED PROCEDURE FOR TENDERMICTHE FOURTY SHARES MITHE OFFER WILL BLE AVAIL ABLE IN THE LETTER OF OFFER THAT WOULD BE MAILE DO ROUBLERED TO THE PUBLIC SHAREFULDERS OF THE INDERGE COMPANY SO NITHE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERMO. THE EQUITY SHARES NOT THE OFFER AVAILABLE OFFER.

 COUNTS HARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDAWAN BY THE PUBLIC SHAREFULDERS OF THE TRANSPORDER OF THE PUBLIC SHAREFULDERS OF THE TRANSPORD OFFER.

 OTHER IN FORMATION.

- OTHER INFORMATION
 The Premoter Acquirers accept full and final responsibility for the information contained in the Public Announcement and the Debtaider Public Statement and for their obligations as laid down in SEBI (RAST) Regulations. All information portaining to the Target Company, has been obtained from (i) publicity available sources, or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently everified by the Manager. The Premoter Acquirers have appointed Purva Sharegisty (India) Private Limited, as the Registers to the Offer, having their offer obligated and the Company of the Acquirers have appointed Purva Sharegisty (India) Private Limited, as the Registers to the Offer, having their offer obligated and the Control of the Company of the Acquirers and the Control of the Control of
- owing the rendering Period.

 Persount is Regulation 12 of the SEBI (SAST) Regulations, the Promoter Acquirers have appointed Capital Square Advisors Period Limited as the Mininger.

 This Detailed Public Sutment will be available and accessible on the websites of Manager at www.capitalsquare.in, SEBI at www.sebi.gov.n., and SEGI at www.besitedia.com.

Issued by the Manager to the Offer on behalf of the Promoter Acquirers

CAPITAL SIJUARE®

Teaming together to create value

Leaming logether to create value

CAPITAL SQUARE AUNISORS PRIVATE LIMITED

205-209, 2" Floor, AARPEE Centine, MIDC Road No 11, CTS 70, Andhen (East), Mumbai - 400093, Maharashtra, India

Contact Details: "A12-2686-9138 Ld 5/1 38

WebSite: www.capitalsquare in

Familia Address: Lamory banerjee@capitalsquare in/ pankita patel@capitalsquare in

Contact Person: Mr. Tamony Banerjee Ms. Parkita Patel

SCEI Registration Mumbers: MiMODOIS 1.

Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Promoter Acquirers

Place: Mumbai Date: Tuesday, July 12, 2022